



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಬಿಶೇಷ ರಾಜ್ಯ ಪತ್ರ

ಭಾಗ-V	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಜೂನ್ ೧೫, ೨೦೧೬ (ಜೈಷ್ಠ ೨೫, ಶಕ ವರ್ಷ ೧೯೩೮)	ನಂ. ೮೨೭
Part-V	Bengaluru, Wednesday, June 15, 2016 (Jyeshtha 25, Shaka Varsha 1938)	No. 827

**OFFICE OF THE REGISTRAR GENERAL, HIGH COURT OF KARNATAKA,
AMBEDKAR VEEDHI, BENGALURU - 560 001.**

**NOTIFICATION NO. GOB(I) 40/2016, DATED THE 15th JUNE, 2016
DIRECT RECRUITMENT OF CANDIDATES TO THE POST OF
DISTRICT JUDGES**

LAST DATE FOR RECEIPT OF ONLINE APPLICATIONS: 30.06.2016

It is hereby notified that under Article 233 of the Constitution of India read with the provisions of the **Karnataka Judicial Service (Recruitment) Rules, 2004 and Amendment Rules 2011, 2015 and 2016, the High Court of Karnataka** proposes to recommend 49 (FORTY NINE) members of the Bar (Practicing Advocates) for appointment as District Judges by Direct Recruitment, **by inviting online applications.**

Qualification and Age Limit:-

- Must be holder of a degree in Law granted by a University established by Law in India;
- Must be practicing as an Advocate in the High Court or in a Subordinate Court on the last date fixed for receipt of applications and must have so practiced for a period not less than **SEVEN** years as on such date.

Note:-Public prosecutor/Assistant Public prosecutor/Government counsel in full time employment of the State having not less than seven years of continuous practice immediately preceding the last date fixed for receipt of applications are also eligible for appointment

AGE: Must not have attained the age of **Forty-Eight years** in the case of candidates belonging to Scheduled Castes or Scheduled Tribes and **Forty-Five years** in the case of others, as on the last date fixed for receipt of Applications.

Note:- The maximum age limit is relaxed by three years in case of Ex-servicemen candidates.

SCALE OF PAY:- Rs.51550-1230-58930-1380-63070

PROBATION:-A candidate selected will be initially on probation for TWO years or for extended period, if necessary, and he/she must undergo such Training as may be specified by the High Court.

CLASSIFICATION OF VACANCIES:-

		General	Women Candidate	Kannada Medium	Rural Candidate	Physically Challenged	Ex-Service Men	TOTAL
Scheduled Caste	-	2*	3*	1*	3*	-	1*	10*
Scheduled Tribe	-	1*	-	-	2*	-	-	3*
Category-I	-	1*	1	-	1*	-	-	3*
Category - II(A)	-	3*	3*	1*	3*	-	1*	11*
Category - II(B)	-	1*	1	-	1*	-	-	3*
Category - III (A)	-	2*	1*	-	1*	-	-	4*
Category - III(B)	-	2*	1*	-	1*	-	-	4*
General Merit	-	-	4	1	2	2*	2	11*
TOTAL	-	12	14	3	14	2	4	49

* includes Backlog vacancies carried forward from the previous recruitment.

- Note:-** (1) 1% (One percent) reservation has been provided for Physically Challenged persons having disability with one arm(OA)/one leg(OL) and both legs (BL), subject to the prescribed qualifications.
- (2) The above classification of posts include 29 vacancies carried forward from the previous recruitment in Scheduled Caste/Scheduled Tribe, Category-I, Category-II(A), Category-II(B), Category-III(A), Category-III(B) and one vacancy of Physically challenged person.
- (3) The above classification has been made keeping in view the relevant Government Orders in force.

COMPETITIVE EXAMINATION:-

I. The Competitive Examination for recruitment of District Judges shall consists of 3 stages namely (a) Preliminary Examination (b) Main Examination and (c) Viva-voce:-

(a) PRELIMINARY EXAMINATION: The Preliminary Examination shall be conducted by way of Objective Type Question Paper with multiple choices of 1 ½ hours (Ninety minutes) duration consisting of 100 marks. The syllabi for the said examination shall be the following, namely:-

Part-A-Civil Law.

Part-B-Criminal Law.

Part-C-General Knowledge

(Test of reasoning and Mental aptitude)

(b) MAIN EXAMINATION:

The Competitive Written examination for recruitment of District Judges shall consist of-

- Written examination of two papers each of three hours duration with 150 maximum marks for each paper-one in Civil Law and another in Criminal Law.
- It is compulsory for all candidates to answer at least one of the paper in English language and in so far as the other paper is concerned, it shall be optional for the candidates to answer the same either in English or in Kannada in which event the said paper shall be answered entirely in the language in which option is exercised.

(c) VIVA-VOCE :

- The viva-voce shall carry maximum 50 marks.
 - The candidate's General knowledge, grasp on principles of law and suitability for appointment as District Judge shall be tested.
- Minimum marks for pass in the Preliminary Examination shall be 50 for candidates belonging to Scheduled Castes and Scheduled Tribes and 60 for others.
 - The minimum marks for pass in each paper of the written examination carrying 150 marks, shall be 50 marks in each paper for candidates belonging to Scheduled Caste/Scheduled Tribe and 60 marks for others. However, total marks to be secured for pass in the written examination shall be 120 marks out of 300 for Scheduled Caste/Scheduled Tribe and 150 marks out of 300 for others.

In order to be considered under General Category, a candidate belonging to Scheduled Caste/Scheduled Tribe has to secure the minimum marks prescribed for General category in the Preliminary Examination, Main Written Examination and Viva-voce.

- (3) From among the candidates who are eligible for Viva-voce as per clause (2), as far as may be, such number of candidates as is equal to three times the number of vacancies notified, having regard to the number of vacancies in each reserved category, selected in the order of merit, shall be called for Viva-voce.
- (4) Candidate belonging to a Scheduled Caste or a Scheduled Tribe who obtains minimum of forty percent and a candidate not belonging to a Scheduled Caste or Scheduled Tribe, who obtains a minimum marks of fifty percent in the viva-voce shall be eligible to be considered for selection to the posts.
- (5) Selection of candidates shall be made in the order of merit on the basis of aggregate of the marks obtained in the Written Examination and Viva-voce test, subject to the Government Orders relating to reservation of posts for Scheduled Castes, Scheduled Tribes and other backward classes.

Provided that no candidate who has secured less than the minimum marks specified above:

- (i) in any paper of the Written Examination shall be eligible for Viva-Voce.
- (ii) in any paper of the Written Examination or in viva-voce shall be eligible for appointment as District Judge.

DISQUALIFICATION FOR APPOINTMENT:

No person shall be eligible for appointment to the service-

- (a) Unless he/she is a citizen of India;
- (b) if he/she is compulsorily retired, removed or dismissed from judicial service or from service in Government or Statutory or Local Authority or if a candidate after being selected as a Judicial Officer has been discharged from service during probationary period;
- (c) if he/she has been convicted of an offence involving moral turpitude or who is or has been permanently debarred or disqualified by the High Court or the Union Public Service Commission or any State Public Service Commission from appearing for examinations or selections conducted by it or has been removed from its roll by any Bar Council;
- (d) if any penalty or punishment, has been imposed by the Bar Council or any disciplinary authority which in the opinion of Selecting Authority, makes the applicant unsuitable for a judicial post;
- (e) if he/she directly or indirectly influences the recruiting authority by any means for his candidature;
- (f) if the marital status of the candidate is bigamous.

Those who are desirous of applying for the posts are required to fill the application **online** on the website <http://karnatakajudiciary.kar.nic.in/recruitment.asp>. Applications sent by any other mode other than online will not be considered.

MODE OF PAYMENT OF FEE

(i) **Online Payment:** On submission of online application the candidates shall make the online payment of application fee by State Bank of India (SBI) online payment gateway to <https://www.onlinesbi.com/prelogin/icollecthome.htm>

OR

(ii) **Challan Form:** On submission of online application the candidates may download the challan through the SBI online payment gateway link <https://www.onlinesbi.com/prelogin/icollecthome.htm> in PDF format and may remit the prescribed fee in any branch of SBI. (System need to support PDF reader like Adobe, Acrobat)

Last date to register/submit Online Applications : 30.06.2016 (11.59 PM)

Last date for payment of fee through Challan : 04.07.2016

1) Preliminary Examination fee Candidate shall remit an amount of Rs.500/- (Rupees Five Hundred Only) using the challan generated online. But, in the case of candidate belonging to SC/ST/Category-I, the fee payable shall be Rs.250/- (Rupees Two Hundred and Fifty Only)

2) Main Examination fee shall be payable by each candidate who is successful in the Preliminary Examination and eligible to appear for the Main Examination immediately within 15 (Fifteen) days from the date of announcing the result of the Preliminary Examination, failing which,

their candidature will not be considered for Main Examination. The candidate shall remit an amount of Rs. 1000/- (Rupees One Thousand Only) using the challan generated online. But, in the case of candidate belonging to SC/ST/Category-I, the fee payable shall be Rs.750/- (Rupees Seven Hundred and Fifty Only)

- a) Fee once paid shall not be refunded under any circumstances.
- b) Those candidates called for Viva-Voce will have to appear before the Recruitment Committee in the premises of the High Court of Karnataka, Bengaluru, at their cost.
- 3) Applications sent in any other mode except **online** will not be considered.
- 4) The candidates shall possess:-
 - (i) Enrollment Certificate issued by the Bar Council.
 - (ii) List of cases conducted independently during the last three years with particulars of such cases, as on the last date fixed for submission of online applications.
 - (iii) Certificate from the Presiding Officer of the court in which he/she is actually practicing or from the Registrar (Judicial)/Additional Registrar General, in case he/she is practicing in the High Court, indicating that he/she is a practicing Advocate and the length of his/her practice, on or before the last date fixed for submission of online application.
 - (iv) Two character certificates of good character (one from the Principal of the Institution/College in which he/she has last studied with study details and another from a respectable person not being a relative who is well acquainted with him/her).
 - (v) Income Tax return, if any, to show the Annual income from the profession during the preceding three years.

5) The Public Prosecutors/Assistant Public Prosecutors -cum- Assistant Government Pleaders shall submit their applications online not later than the date and time fixed for receipt of applications and should possess "No Objection Certificate" issued by the concerned Authority.

6) Candidates Claiming Reservations under SC/ST, Category-I/II(A)/II(B)/III(A)/III(B) shall possess the certificate in the form as prescribed by the Government of Karnataka, and issued by the Competent Authority.

7) Candidates claiming reservations under Rural/Physically Challenged/Ex-Servicemen/Kannada Medium category shall possess the Certificates issued by the Competent Authorities. General Merit candidates claiming reservation under Rural Category shall furnish Creamy Layer Certificate.

8) Candidates claiming benefits under Sl.No.5, 6 and 7 above shall possess the relevant certificates, issued by the competent authorities on or before the last date of applying online.

9) Candidates claiming reservation under ex-servicemen shall possess the certificate of release or discharge from Military service.

10) Candidates called for the document verification at the time of Viva-Voce shall furnish the necessary original documents with regard to Education Qualification (SSLC or equivalent examination certificate to show the Date of Birth, Degree and Law Degree Convocation certificates and Marks Cards), Caste, reservations claimed with regard to Rural / Physically Challenged/Ex-Servicemen / Kannada Medium for verification.

Any information furnished by the applicants in the application is found to be false, their candidature is liable for rejection and also they are liable for Criminal Prosecution for furnishing false information.

BY ORDER,

Sd/-

JOHN MICHAEL CUNHA
REGISTRAR GENERAL.